

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 79/2012

DATE OF ORDER: 29.03.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Jitendra Pratap S/o late Shri Hari Singh, aged about 30 years, working as Technician-I, T.R.D. West Central Railway Kota (Raj.), Resident of Kota.

....Applicant

Mr. Govind Sharma, proxy counsel for
Mr. K.N. Sharma, counsel for applicant.

VERSUS

1. Union of India through General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, West Central Railway, Kota.
3. Assistant Personnel Officer, Office of D.R.M. West Central Railway, Kota.

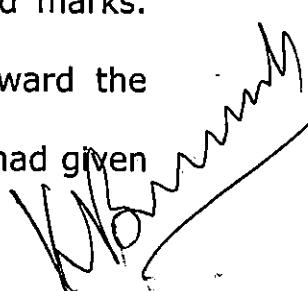
....Respondents

Mr. Anupam Agarwal, counsel for respondents.

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard. The applicant challenges the marks awarded to him in Limited Departmental Competitive Examination. He had taken a view that even the answers which he has given within the range satisfies the requirement of awarding the marks whereas the respondents claim that in the engineering subject connected to safety it requires the exact answers to be awarded marks. Therefore, the respondents claim that they cannot award the marks for the answers given in a range. The applicant had given



a list of questions and answers. In paragraph (vii) of the reply it is explained that the applicant had replied to the questions in a range.

2. The applicant was not awarded marks for the wrong answers which were given in a range and that is why he could not secure 60 marks which is the bench-mark. Thus, the applicant was declared unsuccessful. Therefore, we find no merit in the O.A. The Original Application is, therefore, dismissed with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)
JUDICIAL MEMBER

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